## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CA(CAA)-93/ND/2017

In the matter of
TR Computers (P) Ltd and
And APC Air Systems (P) Ltd

....PETITIONER

**SECTION:** 

Under Section 230-232

Order delivered on 31.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: -

For the Respondent/Corporate Debtor :-

## **ORDER**

CA-98/C-III/ND/2017, This is an application moved by the petitioner seeking for condonation of delay of 70 days in filing the 2<sup>nd</sup> Motion Petition for the sanction of Amalgamation Scheme as contemplated between the parties. The reasons for the delay are stated by the Applicant/petitioner due to personal inconvenience as he was not in a position to obtain the certified copy of the 1<sup>st</sup> Motion Order and thereby react on the directions contained in the order of 1<sup>st</sup> Motion passed by this Tribunal on 01.5.2017. The reasons are given by the petitioner in Paragrapah-4 of page-4 of the affidavit filed.

Taking into consideration the reasons stated in the affidavit of the Advocate, the delay of 70 days is condoned subject to the **nominal** cost of Rs.5,000/- to be paid by the petitioner to the Prime Minister's National Relief Fund within a period of one week from today.

Subject to the compliance, post the matter after one week

List on 12.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

-S-d-11

Surjit 31.1.2018